

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIV I L AP P E A L NO(s). 3623 OF 2001

SHAS H I JA I N

Appellant (s)

VE R S U S

TA R S E M LAL (DEA D) & AN R

Respondent(s)

(With appln(s) for substitution and c/delay in filing substitution
appln. and bring on record subsequent event and exemption from
filing O.T. and with office report)

Date: 24/02 /2009 This Appeal was called on for hearing today.

COR A M :

HON' B L E M R. JUST I C E LO K E S H W A R SIN G H PA N T A
HON' B L E M R. JUST I C E B. SUD E R S H A N R E D D Y

For Appellant(s)

In- Person

For Respondent(s)

Mr. M.N. Krishnamani, Sr. adv.
Mr. Rajesh Sharma, Adv.
Ms. Shalu Sharma, Adv.
Mr. Goodwill Indeevar, Adv.

UPON hearing counsel the Court made the following
O R D E R

The appellant, appearing in person, started her arguments at
11.15 p.m. and concluded at 12.30 p.m. Then Mr. M.N. Krishnamani,
learned senior counsel for the respondents started his arguments and
concluded at 1.00 p.m. Thereafter, the appellant, appearing in
person, started her arguments in rejoinder and concluded at 2.30
p.m.

Hearing concluded. Judgment reserved.

(Ajay Kr. Jain)
Court Master

(Indu Satija)
Court Master